

Bill No. XXXIV of 2011

THE INTER-STATE MIGRANT WORKMEN (REGULATION OF
EMPLOYMENT AND CONDITIONS OF SERVICE) AMENDMENT
BILL, 2011

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BILL

*further to amend the Inter-State Migrant Workmen (Regulation of Employment and
Conditions of Service) Act, 1979.*

BE it enacted by Parliament in the Sixty-second Year of the Republic of India as
follows:—

1. (1) This Act may be called the Inter-State Migrant Workmen (Regulation of
Employment and Conditions of Service) Amendment Act, 2011.

Short title
and
commence-
ment.

5 (2) It shall come into force on such date as the Central Government may, by
notification in the Official Gazette, appoint.

30 of 1979. 2. In the Inter-State Migrant Workmen (Regulation of Employment and Conditions
of Service) Act, 1979 (hereinafter referred to as the principal Act), in the long title, for
the word "workmen", the word "workers" shall be substituted.

Amendment
of long title.

10 3. In section 1 of the principal Act, in sub-section (1), for the word "Workmen",
the word "Workers" shall be substituted.

Amendment
of section 1.

Substitution of references to certain expressions by certain other expressions.

4. Throughout the principal Act, unless otherwise expressly provided, for the words "workman" and "workmen", wherever they occur, the words "worker" and "workers" shall respectively be substituted, and such other consequential amendments as the rules of grammar may require shall also be made.

STATEMENT OF OBJECTS AND REASONS

The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 has been enacted to regulate the employment of inter-State migrant workmen and to provide for their conditions of service and for matters connected therewith.

2. The Task Force constituted for amendment of Labour Laws concerning women and children had, *inter alia*, recommended that the title of the “Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979” may be changed as “Inter-State Migrant Workers (Regulation of Employment and Conditions of Service) Act, 1979” in order to make it gender neutral.

3. The recommendations of the Task Force were accepted and accordingly the title of the Act is proposed to be changed as “Inter-State Migrant Workers (Regulation of Employment and Conditions of Service) Act, 1979” to make it gender neutral and also to substitute the words "worker" and "workers" in palce of the words "workman" and "workmen", wherever they occur throughout in the Act.

4. The Bill seeks to achieve the above objectives.

NEW DELHI;

MALLIKARJUN KHARGE

The 8th August, 2011.

ANNEXURE

EXTRACTS FROM THE INTER-STATE MIGRANT WORKMEN (REGULATION OF EMPLOYMENT AND
CONDITIONS OF SERVICE) ACT, 1979

(30 OF 1979)

An Act to regulate the employment of inter-State migrant workmen and to provide for
their conditions of service and for matters connected therewith.

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CHAPTER I

PRELIMINARY

Short title,
extent,
commencement
and
application.

1. (1) This Act may be called the Inter-State Migrant Workmen (Regulation of
Employment and Conditions of Service) Act, 1979.

30 of 1979.

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RAJYA SABHA

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further to amend the Inter-State Migrant Workmen (Regulation of Employment and
Conditions of Service) Act, 1979.

(Shri Mallikarjun Kharge, Minister of Labour and Employment)